NOTIFICATION

G.S.R. 730(E). In exercise of the powers conferred by sub-section (2) of section 14 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby specifies the 17th day of November, 1986, as the date on and from which the provisions of sub-section (3) of section 14 of the said Act shall apply to the Council of Scientific and Industrial Research, being the society owned or controlled by Government and makes the following amendments in the notification of the Government of India in the Ministry of Personnel, Public Grievances and Pensions(Department of Personnel & Training) No. G.S.R. 730(E) dated the 2nd May, 1986, namely:—In the said notification, in the Schedules after serial number 5 and entries relating thereto, the following shall be inserted, namely:


(No. N-11815/16/86-61)

[Signature]

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road,
Mayapuri,
New Delhi.
No.6-1019/16/06-07  New Delhi, the 31st October, 1966.

Copy forwarded to:

1. all Ministries/Departments of the Government of India.
2. President's Secretariat.
3. Vice-President's Secretariat.
4. Prime Minister's Office.
5. Cabinet Secretariat.
6. Council of Scientific and Industrial Research (Shri Omprakash, Joint Secretary) with 50.
   Subject copies.
8. Registrar, Supreme Court, New Delhi.
9. Registrars of all High Courts.
10. Union Public Service Commission.
12. Chief Secretaries to all State Governments/Union Territories Administration.
13. Ministry of Law & Justice Legislative Department (Shri P. Bhushan, Additional Legislative Council)
14. all attached and subordinate Offices of the Ministry.
15. all Officers and Bureaus of the Ministry.

(S.K.Prather/MM)  
JOINT SECRETARY TO THE GOVERNMENT OF INDIA